

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

FIR No. 0395/2019

PS: Karol Bagh (Crime Branch)

State Vs. Lutfar Rehman Mullick, s/o - Gulam Kibria

14.09.2020

Present: Ld. APP for the State.
Ld. Proxy counsel for the applicant/accused.


Bail bond has been furnished and accepted. Original FDR has been furnished. Same is taken on record.

Verification report qua address has been received on behalf of the IO as per which address of accused has been verified by him.

Accordingly, accused be released from JC if not wanted in other case.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

Copy of this order be also given dasti to Ld. Counsel for applicant/accused, as requested.


(Arul Varma)
CMM (Central), Delhi
14.09.2020